

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 59/MP/2026

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Rule 3 of the Electricity Rules, 2021 and Regulation 50 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 for approval of treating the expenditure incurred on account of an annual imposition of the Surface Right Compensation determined by the District Collector, Cuddalore District, Tamil Nadu, in accordance with Rule 72 of the Mineral Concession Rules, 1960 as a change in law and recovery thereof through monthly supplementary bills.

Petitioner : NLCIL

Respondent : TNPDCCL and 15 ors.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Anand K Ganesan, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Ms. Pragya Pushkar, Advocate, NLCIL
Shri Murugan A, NLCIL
Shri Srinivasan R, NLCIL
Shri Tulasī Kumar, NLCIL
Ms. Divya Prakash, NLCIL

Record of Proceedings

The matter was called out for a hearing 'on admission' through a virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for treating the expenditure incurred on account of annual imposition of Surface Right Compensation (SRC), determined by the District Collector, Cuddalore under Rule 72 of the Mineral Concession Rules, 1960, as a Change in Law event and for recovery thereof through the supplementary bills under "Statutory Charges" in terms of the Tariff Regulations, 2024, and requested that the matter be admitted. He further submitted that this is the first instance of SRC being levied on the Petitioner and that it constitutes a recurring statutory liability beyond the control of the Petitioner.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:



- a) Admit the Petition, subject to just exceptions and issue notice to the Respondents.
 - b) The Respondents to file reply by **15.5.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **5.6.2026**.
4. The Petition shall be listed for hearing on **16.6.2026**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

